

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Shillong, the 25th June, 2020.

No. LJ (A) 237/80/336– On recommendation of the High Court of Meghalaya and in exercise of the powers under Rule 28A read with sub-rule (1) of Rule 7 of the Meghalaya Judicial Service Rules, 2006, the Governor of Meghalaya is pleased to appoint Smti Natalie Ione Dkhar temporarily as Judicial Officer Grade II in the scale of pay of ₹ 39530-920-40450-1080-49090-1230-54010/- pm plus other allowances as admissible under the aforesaid Rules with effect from the date of taking over charge and until further orders.

(W.Khylllep),
Commissioner & Secretary to the Govt of Meghalaya,
Law (A) Department.

Memo No. LJ (A) 237/80/336 -A,

Dated Shillong, the 25th June, 2020.

Copy forwarded to: -

1. The Registrar General, High Court of Meghalaya, Shillong with reference to Memo No. HCM.II/109/2015/372, dated 15th May, 2020.
2. The Accountant General, Meghalaya, Shillong.
3. The District & Sessions Judge, Shillong/Nongpoh/Nongstoin/Mawkyrwat/Jowai/Tura/ Williamnagar / Ampati.
4. Smti Natalie Ione Dkhar, C/o B.H. Lyngdoh, D & D's Mansion, Quinton Road, Police Bazaar, Shillong-1. She is to report for duty to the Registrar General, High Court of Meghalaya, Shillong within 14 (fourteen) days from the date of issue of this notification.
5. The Director of Printing & Stationery Meghalaya, Shillong for publication of the above notification in the next gazette.
6. Guard file.

By order etc.,
Commissioner & Secretary to the Govt. of Meghalaya,
Law (A) Department.
